

SECTION IIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 847 OF 2012

INDIAN GRENITE CRUSHING COMPANY

...APPELLANT

VERSUS

COMMR. OF COMMERCIAL TAXES LUCKNOW

..RESPONDENT

OFFICE REPORT

The matter above-mentioned was listed before Ld. Registrar Court on 24th September, 2015 when the following order was passed:-

"Service upon the sole respondent is complete but none has entered appearance.

Appellant has not filed statement of case. Time stipulated already stands expired.

Affidavit of valuation is yet to be filed by the appellant. Be filed within two weeks time.

Registry, after receiving the affidavit of valuation, to process the matter for being listed before the Hon'ble Court as per rules."

It is submitted that Counsel for the appellant has not filed Affidavit of valuation so far.

Service is complete.

The Office Report is listed before the Ld. Registrar's Court with this Office Report.

DATED THIS THE 11TH DAY OF MAY, 2016.

ASSISTANT REGISTRAR

Copy to :-

Mr. T. Mahipal, Advocate.

ASSISTANT REGISTRAR